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G Muniratnam Vs State Of Andhra Pradesh And Others

Court: Andhra Pradesh High Court **Date of Decision:** Dec. 31, 2020

Acts Referred: Code Of Civil Procedure, 1908 â€" Section 151 Constitution Of India, 1950 â€" Article 14, 21, 226, 300(A)

Hon'ble Judges: Ninala Jayasurya, J

Bench: Single Bench

Advocate: T C Krishnan

Judgement